

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA No.546 of 2005

Patna, dated the 22nd August, 2005

Smt. Manowa Devi .. Applicant

By Advocate: Shri M.P. Dixit

versus
The Union of India & others .. Respondents

By Advocate: Shri Amitav Pandey

ORDER

Justice P.K. Sinha, Vice-Chairman:-

Heard learned counsels for both sides. The applicant Smt. Manowa Devi claims that her husband had retired from Government service on 1.8.1985 and was granted pension and vice Annexure-A/2, the revised family pension was also provided but in the PPO, there was no mention of family pension for which the deceased employee, while he was alive, had filed representation to the competent authority and after his death in the year 2005, the applicant also filed representation vice Annexures-A/4 and A/5, which are pending. Learned counsel for the applicant submits that family pension has to be given as per law and as per Annexure-A/2, but since that was not mentioned in the PPO, the concerned Bank [State Bank of India], ^{Bikia} ~~Ara~~, ^{Ara} _{^ F} Bhojpur, is not paying the family pension on demise of her husband.

2. In the circumstances, it is ~~more~~ ^{proper} and proper for the respondents to decide this matter at the earliest and pass an order about grant of family pension to the applicant by considering the representation at Annexure-A/4, if needed by



amending the PPO, as also about the arrears as claimed in para 8[ii] of the relief portion as well the relief sought in para 8[iii] of the application.

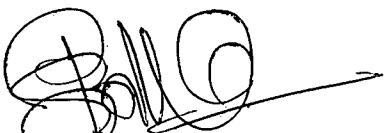
3. Respondent no.4, Regional Pay & Accounts Officer, Regional Pay & Account Office, Ministry of Coal, Jagjivan Nagar, Dhanbad, is directed to record an order within a month of receipt of copy of this order. The applicant will also make available to respondent no.4 ^{the} ^a copy of the application with its Annexures within fifteen days.

4. With the aforesaid directions and observations, this application is disposed of.



[M. Jha] MA

cm



[P.K. Sinha] VC